

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1883  
(To be answered on the 28<sup>th</sup> July 2016)

GROUND HANDLING ACTIVITIES AT AIRPORTS

1883. SHRI OM BIRLA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details of the agencies/ contractors engaged in ground handling activities at various airports of the country, airport-wise;
- (b) the details of dates on which payment to such agencies/contractors was made along with the amount paid, airport-wise;
- (c) the details of agencies/contractors along with period of their engagement in such activities, airport-wise;
- (d) whether above agencies/contractors have met all norms in this regard, if so, the details thereof;
- (e) whether the Government proposes to hand over ground handling work to Government agencies in view of the security scenario; and
- (f) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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(a) to (d): The engagement of agencies/contractors for ground handling activities at all Indian airports are regulated by the Airports Authority of India (General Management, Entry for Ground Handling Services) Regulations, 2007 notified under the Airports Authority of India Act, 1994 and the agencies/contractors are required to follow the provisions contained in the Aircraft Act, 1934 and rules made thereunder and directions, orders and circulars issued from time to time. The details relating to the ground handling agencies/contractors are being collected and will be laid on the Table of House.

(e): No, Madam.

(f): No such proposal at present.